

**GOVERNMENT OF INDIA  
MINISTRY OF FINANCE  
DEPARTMENT OF FINANCIAL SERVICES**

**LOK SABHA  
UNSTARRED QUESTION No. 1794  
TO BE ANSWERED ON THE 02, March, 2020(Monday)/PHALGUNA 12, 1941(SAKA)**

**REPRESENTATIONS OF SCs/STs/OBCs/EWSs AND DIFFERENTLY ABLED IN BANKS.**

**QUESTION**

**1794. SHRI GANESH SINGH:**

Will the Minister of FINANCE वित्त मंत्री be please to State?

- (a) the details of representation of SCs, STs, OBCs, EWS and differently abled in Banks and other Financial Institutions as on date;
- (b) the details of disinvestment and Minority Stake sale in insurance companies, Banks and other financial institutions since inception of disinvestment policy;
- (c) whether it is a fact that reservation will be followed in the recipient body who employs more than 20 persons on a regular basis and at least 50 percent of its recurring expenditure is met from grants-in-aid from Union Government, if so, the details thereof;
- (d) whether the Government is implementing the reservation for SCs, STs and OBC's in registered society of a cooperative institutions who are receiving general purpose annual grants-in-aid of Rs. 2 lakhs and above from the Consolidated Fund of India and if so, the details thereof and if not, the reasons therefor?

**A N S W E R**

**THE MINISTER OF STATE FOR FINANCE  
(SHRI ANURAG SINGH THAKUR)**

(a): The details of representation of SCs, STs, OBCs, EWSs and differently abled in Banks and other Financial Institutions as on 31.01.2020 are at Annexure.

(b): As per Department of Investment and Public Asset Management (DIPAM), the details of disinvestment in PSU insurance companies and banks since inception of disinvestment policy are as under:-

<b>Name of Entity</b>	<b>% of GOI holding disinvested</b>
<b>Equity Shareholding</b>	
New India Assurance Company Limited	14.56
General Insurance Corporation of India	14.216
<b>Bharat 22 ETF</b>	
Indian Bank	0.72
Bank of Baroda	1.49
State Bank of India	1.57

(c) & (d): Department of Personnel & Training (DoP&T) vide their O.M. No.36011/6/2009-Estt.(Res.) dated 23.12.2009 has directed all the Ministries/Departments etc. to ensure that suitable provisions of reservations for SCs, STs and OBCs are made in the statutes/articles of Association of all the autonomous bodies/institutions under them, which receive grants-in-aid from the Government and such provisions are implemented scrupulously.

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**Annexure**

**Annexure referred to part (a) of Lok Sabha Unstarred Question No.1794 for 02.03.2020 regarding representations of SCs/STs/OBCs/EWSs and Differently Abled in Banks.**

**Details of representations of SCs, STs, OBCs, EWSs and Differently Abled in Banks and other Financial Institutions (as on 31.01.2020)**

	<b>Total No. of Employees</b>	<b>SCs</b>	<b>STs</b>	<b>OBCs</b>	<b>EWS</b>	<b>Differently Abled</b>
<b>Group A</b>	481465	84776	38411	102224	424	10107
<b>Group B</b>	28324	4253	1741	4841	223	36
<b>Group C</b>	360839	64765	28323	79708	650	8246
<b>Group D (Excluding Safaikaramchari)</b>	103638	28866	7163	23447	2	1394
<b>Group D (Only Safaikaramchari)</b>	30630	16210	2459	7936	1	613
<b>Grand Total</b>	<b>918665</b>	<b>198870</b>	<b>78097</b>	<b>218156</b>	<b>1300</b>	<b>20396</b>